

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4118
ANSWERED ON:07.08.2014
ACQUISITION OF LAND FOR MULTI-CROP
Singh Dr. Satya Pal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether agricultural land is proposed to be acquired for multi-crop farming under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013;
- (b) if so, whether the consent of farmers is necessary in this regard; and
- (c) if so, the details thereof and the norms fixed for payment of compensation to farmers?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a) to (c) No Sir. Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 land can be acquired for public purpose and multi-crop farming has not been listed as public purpose under the Act.